

**SHRI RAJ BAHADUR:** My hon. friend has raised the question about the Anti-Defections Bill. I may assure you that we are very seriously examining the whole matter. But many complicated questions of constitutional law have arisen. The Bill is not yet ready and we would certainly like to take a final decision about it.

**SHRI P. K. DEO:** When? After the horse is stolen?

**MR. SPEAKER:** The horses are still there for trade.

**SHRI RAJ BAHADUR:** About the matter raised by Prof. Samar Guha, I have no comments except to say that the points he has raised are hardly relevant to the statement that the External Affairs Minister has made.

13.10 hrs.

**DISTURBED AREAS (SPECIAL COURTS) BILL**

**EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE**

**SHRI R. D. BHANDARE** (Bombay Central): I beg to move:

"That this House do further extend upto the 30th March, 1973, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith."

**MR. SPEAKER:** The question is:

"That this House do further extend upto the 30th March, 1973, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith."

*The motion was adopted*

13.11 hrs.

**STATEMENT RE. ALLEGED BURNING OF HOUSES IN CERTAIN VILLAGES IN UTTAR PRADESH**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) rose—**

**MR. SPEAKER:** You want to make the statement? You may lay it on the Table of the House. We are already late for the lunch.

**SHRI RAM NIWAS MIRDHA:** I beg to lay on the Table a statement regarding the recent incidents at villages Sajni and Nonari in Azamgarh, Uttar Pradesh.

*Statement*

Mention has been made, during the course of the proceedings of this House, regarding the incidents which occurred in villages Nonari and Sajni of District Azamgarh, Uttar Pradesh. According to the information received from the State Government, on November 14 and 15, a serious incident took place between two rival communities in village Nonari during which two persons were killed and some houses of a particular community were alleged to have been burnt and looted. 11 persons received injuries. The State Government are considering the question of giving financial relief to those who may be in need. Six cases have been registered in this connection and are being investigated by the C.I.D. Fourteen persons were arrested.

Another incident involving members of two different communities, occurred in village Sajni, on December 12, in which about 43 houses were partially burnt and some persons sustained injuries. Cases of arson, riot and loot have been registered and 24 persons were arrested—17 for substantive offences and 7 under the preventive provisions. The Station House Officer